ITEM NO.8

COURT NO.2

SECTION PIL-W

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

SUO MOTU WRIT (CIVIL) No.2/2019

IN RE:

FELLING OF TREES IN AAREY FOREST (MAHARASHTRA)

WITH

SLP(C) No.14933/2019 (IX)

SLP(C) No.31178/2018 (IX)

W.P.(C) No.1132/2019 (PIL-W)

W.P.(C) No.1283/2019 (PIL-W)

SLP(C) No.24958/2019 (IX)

SLP(C) No.24849/2019 (IX)

Date : 24-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT HON'BLE MR. JUSTICE S. RAVINDRA BHAT HON'BLE MR. JUSTICE SUDHANSHU DHULIA

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Mr. Sudipto Sarkar, Adv. Ms. Aditi Gupta, Adv. Mr. Praful Pratap Singh, Adv. Mr. Shree Pal Singh, AOR Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following O R D E R

At the request of Mr. Rahul Chitnis, learned Advocate appearing for the State of Maharashtra, time of two days, by way of last opportunity, is granted to the State to place on record additional documents.

Ms. Rukhmini Bobde, learned Advocate appearing for Mumbai Metro Rail Corporation Limited ("MMRCL" for short), submits that her clients have already filed an affidavit that no trees had been cut since the order dated 07.10.2019 and would not be cut in any manner. MMRCL shall be strictly bound by the terms of the Undertaking given by Mr. Charuhas Jadhav, Director – MMRCL.

List these matters for further consideration on 30.08.2022.

(MUKESH NASA) AR-cum-PS (VIRENDER SINGH) BRANCH OFFICER